

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. FE-ENV1-ENV-0005-2020/ 1452 / FE&CC, Date. 24.01.23

From

Dr. K. Murugesan, IFS
Director, Environment -cum- Special Secretary to Government

To

The Registrar General
National Green Tribunal (PB),
New Delhi- 110 001

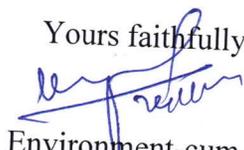
Sub: Regarding submission of information in the matter of OA No. 606/2018 on Solid Waste Management & Sewage Management.

Sir,

In inviting a reference to the subject cited above, this is to intimate that the personal appearance of Chief Secretary, Odisha is scheduled on 27.01.2023, 10.30AM in the matter of OA No. 606/2018, compliance to Solid Waste Management and OA No. 593/2017, Sewage Management.

Therefore, the information is submitted for uploading the same for consideration at the time of hearing. The PPT is also submitted for kind information.

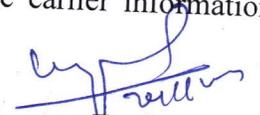
Yours faithfully,


Director, Environment-cum-
Special Secretary to Government

"By email"

Memo No. 1453 / FE & CC, Dt 24.01.23

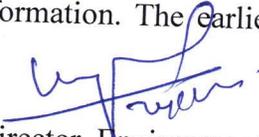
Copy information and PPT forwarded to Member Secretary, CPCB, East Arjun Nagar, Delhi- 110 032 for kind information and necessary action. The earlier information submitted may kindly be ignored.


Director, Environment-
cum-Special Secretary to Govt.

"By email"

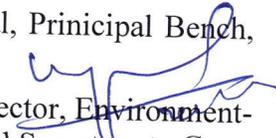
Memo No. 1454 / FE & CC, Dt 24.01.23

Copy information and PPT forwarded to Executive Director, NMCG, Major Dhyan Chand National Stadium, 1st Floor, New Delhi- 110 001 for kind information. The earlier information submitted may kindly be ignored.

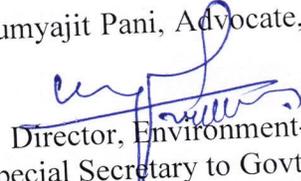

Director, Environment-
cum-Special Secretary to Govt.

Memo No. 1455 / FE&CC, Dt 24.01.23 email: Judicial-ngt@gov.in

Copy forwarded to Consultant (Judicial) National Green Tribunal, Principal Bench, New Delhi for information.


Director, Environment-
cum-Special Secretary to Govt.

Memo No. 1456 / FE&CC, Dt 24.01.23
Copy along with information and PPT is forwarded to Sri Soumyajit Pani, Advocate,
New Delhi (by email) for information .


Director, Environment-
cum-Special Secretary to Govt.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**In the matter of
ORIGINAL APPLICATION NO. 606 of 2018
and other relates matters**

**Compliance of Solid Waste Management Rules, 2016,
Sewage & Septage Management of the State of Odisha**

**By
Chief Secretary, Govt. of Odisha
Lok Seva Bhawan, Bhubaneswar-751001**

Filed on: ____ January, 2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

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2.	O.A. No. 593/2017 & O.A. No. 673/2018	Sewage (STP) & Septage (FSTP) Management in the State of Odisha	
3	-	Conclusion	

Date:

Place:

By: Chief Secretary,
State of Odisha

SUMMARY

The status of compliance to Hon'ble NGT direction on the subject matter covering Solid Waste management, Sewage and Septage Management in the State is submitted.

(A) Municipal Solid Waste Management:

It is submitted that. the matter of Municipal Solid Waste Management (Hon'ble NGT O.A. No. 606/2018, order dt. 16.01.2019 & 26.03.2019), Sewage Management as per direction of Hon'ble Supreme Court order 22.02.2017, including other matters. As per direction, the Chief Secretary, Odisha appeared before Hon'ble NGT on 26.03.2019. This is the second personal appearance of Chief Secretary scheduled on 27.01.2023, 11.30 A.M. in VC mode.

It is submitted that, as per direction dt. 16.01.2019 of Hon'ble NGT, under the Chairmanship of Hon'ble (Mr.) Justice P.K. Mohanty, Retired Judge, Orissa High Court a committee was constituted to monitor the compliances on the provisions of Solid Waste Management on 08.02.2021. The Committee submitted two interim reports during May & August, 2019 and the final report was submitted to Hon'ble NGT by SPCB vide letter No. 4383 dt. 08.05.2020. The committee appreciated the steps taken by the State and the final recommendation was adhered to by all the ULBs and village Panchayats for implementation of solid waste management practice with public participation. For collecting wastes from the Rural area, the convergence has been made with Housing & Urban development Department for rendering services and the wastes are collected particularly the plastic wastes.

It is submitted that, as per the direction of Hon'ble NGT, the Environment Monitoring Cell (EMC) has been constituted on dt. 14.08.2020 and also re-constituted thereafter on dt. 10.02.2021 under the Chairmanship of Chief Secretary and 7 Nos. of review meetings held on different dates under the Chairmanship of Chief Secretary to monitor the progress and the last meeting was held on 18.11.2022.

The Hon'ble NGT constituted Central Monitoring Committee (CMC) under the Chairmanship of Secretary, DoWR, MoJS so as to review the progress made by the States and 15 Nos. of meetings (last meeting held on 10.01.2023) were conducted so far. The SPCB has submitted Monthly Progress Report up to November, 2022 to NMCG with copy to CPCB.

There are 115 Nos. of ULBs in the State consisting of 5 Nos. of Municipal Corporations (MC), 48 Nos. of Municipalities and rest 62 are Notified Area Councils (NAC). The percentage of population staying in urban areas is about 16.7 %, which is nearly 70.03 Lakh people, and out of which 41 % Urban population live exclusively in 5 Municipal Corporations and 51 ULBs having population less than 20,000 people. The ULBs of Odisha consists of total 2055 Nos. of Wards which generates 2257 TPD of Municipal Solid Waste with quantity of wet waste of 1158 TPD and Dry Waste of 1099 TPD. The Dist. Level monitoring is done at the district level by District Collectors and at the state level by the Chief Secretary and also guided by the Secretaries from the various Departments. The Micro Composting Centres (MCC) and Material Recovery Facility (MRF) has been established for processing of Waste. The MRF has been designed for higher capacity to take care of additional loads of Dry Waste from Urban-Rural convergence. There is no Bio-Methanation, Refused Derived Fuel (RDF) and Waste to Energy (WTE) Plant installed in the State. There are 95 Nos. of legacy waste dump sites with approximate 37,46,062.63 MT. In Vyasa Nagar Municipality bio-mining has been completed for 55, 000 MT of legacy wastes. The ongoing process is going on for 16,52,500 MT of legacy wastes. Thus for the remaining quantity process on going and RFP floated. The H & UD Dept. through selling of organic composts known as "Mo Khata" by associating Mission Shaki, Self Help Groups, Transenders has made an income (Rs. 2.03 Crore in 2021-22 for selling 1015 MT & Rs. 4.16 Crore in 2022-23 for selling 2080 MT) (Rs. 20/- per kg.) which is transferred to the account of community partners as monthly incentives. The timeline for completion is Dec 2025.

It is submitted that earmarked sites have been designated in different ULBs for storage of Construction and Demolition (C&D) Wastes. These wastes are used for road construction and in filling of low-lying areas.

The Panchayati Raj and Drinking Water (PR & DW) Department is implementing the Solid Waste Management programme through SBMG Phase II programme in the village Panchayats of the State. There are 6794 Nos. of Gram Panchayats in the State covered under the solid waste management programme. The “Odisha Rural Sanitation Policy 2020” with a focus on SWM has been promulgated and the guidelines have been communicated to all Dist. Collectors for implementation. The target has been fixed for waste management practice to achieve 100 % by 2024-25 under the programme. The wastes generated is targeted for processing to compost at the source (biodegradable) or recycled through waste vendors or in collaboration with ULBs (recyclable waste like plastics, metal, etc.). Mass cleaning of villages is being done on a regular basis to ensure visible cleanliness across all villages.

The Plastic Wastes received are segregated in to recyclable and non-recyclable categories. Recyclable are sold to Recyclers and Non-Recyclable are sent to Cement Plants for co-processing.

(B) Sewage Management:

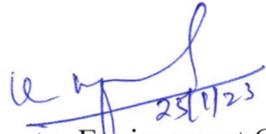
In the matter of O.A. No. 593/2017, the adequacy on sewage management of the State is adjudicated with directions for compliance. The State has adopted decentralised non-sewered approach for treating black water and grey water separately. The treatment method adopted is through installation of Sewage Treatment Plant (STP) and Faecal Sludge Treatment Plant (FSTP). In six major cities, treatment of sewage is made through 13 Nos. of STPs of total treatment capacity of 370.50 MLD. These cities are Bhubaneswar Municipal Corporation (MC) - 183.5 MLD (5 Nos.), Cuttack MC- 85.0 MLD (3 Nos.), Sambalpur MC- 40.0 MLD (1 No.), Rourkela MC- 40.0 MLD (1 No.), Puri- 20.0 MLD (2 Nos.) and Talcher- 2.0 MLD (1 No.). All the STPs are commissioned. To cater to the needs of the peri-urban areas and uncovered areas in these six towns, 7 Nos. of faecal sludge treatment plants (FSTPs) have been commissioned of 0.340 MLD capacity. Further, 2 Nos. of FSTPs are under construction in Burla (0.02 MLD) and Hirakud (0.02) under Sambalpur MC to cater to the need of these areas.

In the rest of the 109 towns, the State has adopted Faecal Sludge Treatment Plant (FSTP) (black water treatment) through 110 Nos. of FSTP

(1.677 MLD). In total, 119 FSTPs with capacity of 2.057 MLD will cater to 115 towns. Presently, 110 Nos. of FSTPs are commissioned with treatment capacity of 1.917 MLD covering 108 Nos. of towns. Rest 9 Nos. of FSTPs (0.14 MLD) under construction will be commissioned by June 2023.

The pilot project for grey water management system has been completed at two towns namely Jatni and Dhenkanal. The same will be adopted in 109 towns except the six cities where STPs are already commissioned.

In view of the above, the compliance is submitted for State of Odisha before Hon'ble NGT for directions. The State is committed to comply with all the directions for providing better quality of life to the citizens of the State.


25/1/23
Director Environment Cum
Special Secretary to Govt.

Director
Env.-Cum-Special Secretary
FE&CC Department

Background:

The State of Odisha has total population of 4,19,74,218 Nos. (Census of 2011), out of which Urban population is 70,03,656 Nos. (16.7 %) and Rural population is 3,49,70,562 Nos. (83.3 %).

- | | | |
|------|--------------------------------|---|
| (i) | Total Nos. of ULBs- | 115 Nos. |
| | a. Municipal Corporations - | 5 Nos. (Population- 28.46 Lakh, 41%) |
| | b. Municipalities | - 48 Nos. (Population- 30.11 Lakh, 43%) |
| | c. NACs | - 62 Nos. (Population- 11.43 Lakh, 16%) |
| | d. Total No. of Wards (a+b+c)- | 2055 |
| (ii) | Total Nos. of GPs- | 6794 |

The MoEF & CC has notified the **Solid Waste Management Rules, 2016** vide Gazette No. S.O. 1357 (E) dt. 08.04.2016. The Rule has specified the duties of various Authorities as Waste Generator (Rule 4), Duty of Secretary in charge of Urban Development Department (Rule 11), Duties of Dist. Magistrates (Rule 12), Duties of Secretary in charge of Village Panchayat or Rural Development Dept. (Rule 13), Duty of Local Authorities, Village Panchayats of Census Towns and Urban Agglomerations (Rule 15), Duties of State Pollution Control Board (SPCB) (Rule 16), Time frame for Implementation (Rule 22), Functioning of State Level Advisory Body (Rule 23) and submission of Annual report (Rule 24). The Hon'ble NGT vide order dated **14.12.2020** at Para 11 has emphasised for compliance of the above stated provisions of the Rule and also referred the matter at Para 10 of order dated **30.11.2021** and rescheduled the date of personal appearance of Chief Secretary.

The Government of Odisha in Housing & Urban Development Department (H & UD) have notified "**Odisha Urban Sanitation Policy, 2017**" and "**Odisha Urban Sanitation Strategy, 2017**" under provisions (Rule 11 (a)) of Solid Waste Management Rules, 2016 for proper management of solid wastes in the ULBs.

In the village Panchayats of the State the solid waste management practice is monitored by Panachyati Raj and Drinking Water Department (PR & DW) under SBM-G Phase II program with implementation of “**Odisha Rural Sanitation Policy 2020**”. In village Panchayats target has been fixed for achieving proper SWM through SBMG programme as 60 % villages by FY 2022-23 and all 100 % by FY 2023-24.

Compliance to the Hon’ble NGT directions:

1. O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016:

The Hon’ble National Green Tribunal (NGT) adjudicated the matter on Solid Waste Management and other wastes vide order **31.08.2018** with subsequent direction for proper management as per Rule position. Initially, the matter of Solid Waste Management was monitored by Hon’ble Supreme Court in **W.P. (C) No. 888/ 1996**, “Almitra H. Patel Vrs. UOI & Ors. and on dated 02.09.2014 transferred to Hon’ble NGT for further proceedings. The proceedings before Hon’ble NGT commenced in **O.A. No. 199/2014** and judgement pronounced on **22.12.2016** with directions. Later on, the matter continued before Hon’ble NGT to oversee compliance of directions on Solid Waste Management made by the States and listed thereafter on different dates with directions including personal appearance of Chief Secretary before Hon’ble NGT.

It is submitted that on **16.01. 2019** directions issued for compliance and for the State of Odisha. The Chief Secretary, Odisha appeared on **26.03.2019** before Hon’ble NGT in the matter of solid waste management before Hon’ble NGT.

In compliance to direction dated **18.07.2019**, the Environment Monitoring Cell (EMC) was constituted in the office of Chief Secretary was ordered (Para 43), on dated **12.09.2019** and all the matters are linked for compliance (Para 3) with thematic areas decided for submission of compliance on current status, desirable level in terms of statutes, gap between current status and desired levels and proposal of attending the gap with timelines, direction passed for compliance of all thematic areas as per earlier order

emphasising on management on dump site, conducting door to door collection, public sweeping, grievance redressal mechanism with proper sewage management and review by Special Task Force, on dated 02.07.2020 fresh schedule of appearance of Chief Secretary was decided, but could not be held and postponed with directions for both Solid and Liquid waste management (Para 9) emphasising legacy waste remediation, with model concession agreements (MCA) and model Request for Proposals documents (RFPs) for Integrated Solid Waste Management (including Bio-Remediation of Legacy Waste) and Liquid Waste Management (including Faecal Sludge Management) on Hybrid Annuity Model (HAM) of Public-Private Partnership (PPP) as per NITI Aayog suggestions, on 14.12.2020 about the duties assigned to the Departments to comply the provisions (Para 11), and on 30.11.2021, it was ordered to deal the matter of Solid Waste and Sewage Management including legacy waste etc.

The major directions passed by Hon'ble NGT on 16.01.2019 are described below for compliance:

- (a) Status of compliance of **SWM Rule, 2016, Plastic Waste Management Rules, 2016** and **Bio-Medical Waste Management Rules, 2016** in their respective areas.
- (b) Status of functioning of Committees constituted by this order.
- (c) Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in "**The Hindu**" authored by **Shri Jacob Koshy**, titled "**More river stretches are now critically polluted: CPCB** (Original Application No. 673/2018).
- (d) Status of functioning of Committees constituted in News Item Published in "The Times of India" Authored by Shri Vishwa Mohan Titled "**NCAP with Multiple timelines to Clean Air in 102 Cities to be released around August 15**" dated 08.10.2018 (O.A. No. 681/2018).
- (e) Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "**The Asian Age**" Authored by **Sanjay**

Kaw Titled “CPCB to rank industrial units on pollution levels” dated 13.12.2018.

- (f) Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, “**Sudarsan Das v. State of West Bengal & Ors.**” Order dated 04.09.2018. The direction was also passed in O.A. No. 360/2015, “**NGT Bar Association Vrs. Virender Singh** (State of Gujarat)” order dated 26.02.2021.
- (g) Total amount collected from erring industries on the basis of ‘Polluter Pays’ principle, ‘Precautionary principle’ and details of utilization of funds collected.
- (h) Status of the identification and development of **Model Cities and Towns** in the State in the first phase which can be replicated later for other cities and towns of the State.

It is submitted that the Hon’ble NGT in O.A. No. 606/2018 vide order dated 12.09.2019 also prescribed the “Thematic Areas” to be covered in the report sent to CPCB in compliance of:

- Compliance to Solid Waste Management Rules, 2016 including Legacy Waste.
- Compliance to Bio-Medical Waste Management Rules, 2016.
- Compliance to Construction & Demolition Waste Management Rules, 2016.
- Compliance to Hazardous Waste Rules.
- Compliance to E-Waste Rules, 2016.
- 351 Polluted river Stretches in the Country.
- 122 Non- attainment cities.
- 100 industrial clusters.
- Status of STPs and re-use of treated water.
- Status of CETPs / ETPs including performance.
- Ground Water extraction/ contamination and re-charge.
- Air pollution including noise pollution.
- Illegal sand mining.
- Rejuvenation of water bodies.

It was directed for compliance with respect to the followings:

- Current status
- Desirable level of compliance in terms of statutes.
- Gap between current status and desired levels.
- Proposal of attending the gap with time lines.
- Name and designation of designated officer for ensuring compliance to provisions under statute.

It is submitted that the Hon'ble NGT vide order dated 30.11.2021 directed to deal the matter of Solid Waste Management and Sewage Management, as these issues crucial and as it is required to be monitored by this Tribunal by the direction of Hon'ble Supreme Court. Further, the waste management also affects the water and air quality including proper management of legacy dump site and keeping the objective of Swachh Bharat Mission initiated by of Govt. of India and imposing environmental compensation to the violators, the Hon'ble NGT to review the status.

- **Constitution and Functioning of Environment Monitoring Cell (EMC) under the Chairmanship of Chief Secretary:**

It is submitted that as per direction dated **18.07.2019** the Environment Monitoring Cell has been constituted in the State and it has completed **7 Nos.** of meetings held on different dates.

- **Compliance made by Housing & Urban Development (H & UD) Department:**

The primary sources of wastes generation are from 115 Nos. of ULBs from domestic households, market areas, Hotels & Restaurants, Office premises and public places etc. The quantity of generation of Municipal Solid Waste is **2257 TPD** of with quantity of wet waste comprises of 1158 TPD. The waste is collected from door to door (in 100 % wards), segregated and transported in covered vehicles, sent to processing Centres for disposal. **The**

State has adopted decentralised processing of MSW wherein the biodegradable wastes are processed in Micro Composting Centres (MCC) and non-biodegradable in Material Recovery Facilities (MRFs). For easier and quicker adoption of the modified strategy and to have uniform procedure on waste management Standard Operating Procedure (SOP) has been adopted by the ULBs. As per strategy adopted by H & UD Dept. there will be hardly any requirement of Landfill Sites as it is targeted for zero landfill cities/ towns. The management is done by associating with Community Partners integrated into the process with women members from Mission Shakti SHGs, Transgender Groups and Waste Pickers as “Swachh Karmis” in order to strengthen the Solid Waste Management value chain. The status is presented in table No. 1 as below:

For implementation of Rules at District level all the Collectors and District Magistrates are monitoring the status of compliance of environmental norms for which review meeting is conducted preferably on 1st and 15th of each month with the presence of Officers involved for proper management of waste in pursuance to the directions of Hon’ble National Green Tribunal in Order dated 16.01.2019 and 26.03.2019 and thereafter. The Chief Secretary is monitoring the solid waste and sewage management at the State level through video conferencing mode with all the District Magistrates and Commissioners of the Municipal Corporations in every month.

It is submitted that, compliance on further directions of this Hon’ble Tribunal on each point are described below:

In the MCCs, the wet waste is processed by aerobic decomposition method into organic compost with brand name “Mo Khata”, which literally means “My Compost”. The Compost is sold @Rs.20/kg and the revenue earned is transferred to the Account of Community Partners associated with the process thereby helping in “Circular Economy”. In the MRFs, the dry waste is segregated into recyclable & non-recyclable wastes. Further, the recyclables are sold out to the identified agencies thus generating revenue whereas, the non-recyclables are sent to Cement factories for co-processing. The matter is also covered towards compliance in Plastic Waste Management Rule, 2016.

It is submitted that under Urban-Rural Convergence step has been taken up on pilot basis in Ganjam District wherein, services of the MRF established in the urban areas are extended to the Rural Areas in close proximity to the ULB. The innovation of Urban-Rural convergence has facilitated utilisation of the urban infrastructure (MRF) for rendering services to the nearby rural areas so that without establishing further infrastructure, the one provided by the ULB may be utilised by the rural sector. Bhubaneswar Development Authority (BDA) in BDA (Planning and Building Standards) Regulation, 2018, Director of Town Planning, all Development Authorities, all Regional Improvement Trusts and all Special Planning Authorities have been directed to ensure the demarcation of separate space for segregation, storage, decentralized processing of solid waste.

It is submitted that awareness programme is created through IEC activities conducted by the Swachh Saathis & Supervisors among all stakeholders & waste generators. All sanitation workers, identified Waste Pickers, frontline Workers such as, members of Mission Shakti Groups / Transgender Groups have been trained on the basics of Solid Waste Management. The “Swachh Sahar-Odisha” web application and “Ama Sahara” Mobile App have been developed for smooth monitoring of enforcement measures and ancillary activities. As regards to segregation of bio-degradable, non-biodegradable (both recyclable and combustible) sanitary waste, E-waste and domestic hazardous wastes at source, all categories of waste generators have been sensitised primarily through Swachh Sathis (One Swachh Sathi for 600 households) to practise segregation of waste while handing over to the waste collectors. Massive Information Education Communication / Behaviour Change Communication and awareness activities are undertaken to promote positive behaviour among people.

The Community Partners including members of Mission Shakti / Self Help Groups (SHGs), Transgender SHGs, Waste Pickers are involved in the sanitation value chain to strengthen the solid waste management by engaging them as:

- Swachh Saathis - 2069 Nos.
- Swachh Supervisors - 468 Nos.

- Swachh Karmis - 2542 Nos.
- Waste Pickers - 1150 Nos.

Legacy Waste Management by the ULBs:

It is submitted that Steps have been taken for bio-mining of the legacy waste dumpsites and the status of bio-mining in the ULBs. The quantity dumped is **37,46,062.62 MT** in **95 Nos.** of dump sites. The detail is placed below:

- (a) **Vyasanagar Municipality:** Remediation completed for 0.55 lakh MT waste.
- (b) **Rourkela Municipal Corporation:** Bio-mining process continuing.
- (c) **Bhubaneswar Municipal Corporation:** Agency selected & machineries procured, bio-mining process to commence
- (e) Process initiated for floating of RFPs for legacy waste including cities namely **Berhampur (MC), Cuttack (MC) and Sambalpur (MC), Bhadrak (M), Puri (M) and Balasore (M)**

Declaration of Model Cities and Towns as notified in website of H & UD

Dept.: Table: 1

<u>Model Cities: 3 Nos.</u> Bhubaneswar, Berhampur & Rourkela	<u>Model Towns: 3 Nos.</u> Dhenkanal, Jajpur Chhatrapur
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The rest cities are to be covered subsequently.

Bio-methanation, Refused Derived Fuel (RDF) & Waste to Energy (WTE):

There is no Plant installed in the State of Odisha.

In order to develop the infrastructure and arrangement ancillary thereto, **Budgetary Provisions** has been made by Housing and Urban Development (H & UD) Dept. as follows:

- Funds committed for solid waste management Rs. 987.44 crore and to be received Rs. 1010.17 Crore (**total Rs. 1997.61 crore**).

- Funds committed for liquid waste management Rs. 164.62 crore and to be received Rs. 1002.66 Crore (**total Rs. 1167.28 crore**).
- Thus, the total amount for both solid and liquids waste management will be **Rs 3164.89 crore**.

- **Compliance by Panchayati Raj & Drinking Water (PR & DW) Department:**

It is submitted that, the Panchayati Raj and Drinking Water (PR & DW) Department is implementing the SWM Rules, 2016 and Liquid waste management in the village Panchayats of the State of Odisha through the **SBMG Phase II** program and the compliances made is described below:

In the State, there are 6798 Nos. of Gram Panchayat exists in the State. The guidelines and modalities for implementation with the objective of proper Solid Waste Management including Plastic Waste activities in Rural Odisha have been issued to districts from time to time. The “**Odisha Rural Sanitation Policy 2020**” has been promulgated. The guidelines towards proper SWM are submitted as below:

- Source segregation of waste is encouraged. Biodegradable waste generated from Households/ Institutions shall be managed through individual/ institutional compost pits created under MGNREGS.
- Community compost pits shall be created under SBMG and Finance Commission grants at places of public conglomeration and for HH having no space for individual/ institutional compost pits

All GPs are targeted to be made compliant to SWM Rules 2016, through the SBMG program and in convergence with CFC & other available schemes/funds. The following targets have been set for gradually saturating SWM across all the GPs of the State, in line with the provisions of the SBMG program -

- Cumulatively saturate 100% villages by FY 2024-25

It is submitted that, as on date 12,612 Nos. of (27%) villages have reported provisions of all necessary infrastructure and services to manage solid waste, including arrangements for bio-degradable and plastic waste management. Some of the key progresses towards SWM include:

- a. There are 29,037 Nos. of community compost pits and 6,28,410 Nos. of household compost pits have been constructed towards the management of bio-degradable waste in villages through MGNREGA.
- b. The SHG groups have been identified and tagged in 4086 Nos. of (60.1%) GPs to manage the community SWM assets and facilitate plastic waste management
- c. There are 17,387 Nos. of waste segregation sheds created to facilitate the storage of dry waste collected in GP area.
- d. There are 15,424 Nos. of vehicles (mostly tricycles) have been procured and deployed in the villages for the collection & transportation of dry waste.

It is submitted that, in the Gram Panchayats of Odisha, through the SBMG program, MGNREGA and the grants available from the Finance Commission the various categories of solid waste management options are being managed in a decentralized and market intervention-led approach. The majority of the waste generated is processed to compost at the source (biodegradable) or recycled through waste vendors or in collaboration with ULBs (recyclable waste like plastics, metal, etc.).

It is submitted that **mass cleaning of villages** is being done on a regular basis to ensure visible cleanliness across all villages. Necessary provisions for ensuring cleanliness have been provided through the State's SBMG implementation guidelines.

It is submitted that the Department has converged with H&UD Department towards Faecal Sludge Management (FSM) and Plastic Waste Management. A joint advisory has been issued by Principal Secretary, H&UD and Principal Secretary, PR & DW departments to all districts in this regard, vide letter No. 8667 dated 28.05.2021. Further activities on implementation of SBM-G programme have been issued instructing to all Collectors and PD, DRDAs on

implementation of Solid and Liquid Waste Management **vide Letter No. 7660 dt. 30.04.2022.**

Budget Allocation of PR & DW Department:

It is submitted that, during the current financial year the State has provisioned **Rs.1300 Crores** (approx.) towards implementing SBM program including Waste Management (both Solid and Liquid) activities in the targeted villages in convergence with grants and other available schemes/funds.

Submission of Annual Report for MSW (Rule 24 of SWM Rules, 2016)

The Annual Report as prescribed in the Rules for the year 2021 has been submitted by SPCB to CPCB vide letter **No. 13079 dt. 27.07.2022.**

Officer designated for ensuring compliance to provisions:

All the Commissioners of the Municipal Corporations, Executive Officers of the Municipalities and NACs are entrusted to ensure the compliance of Waste Management Rules within their territorial limits of jurisdiction.

- **Monitoring by State Level Committee constituted under the Chairmanship of Hon'ble (Mr.) Justice P. K. Mohanty, Retired Judge, Orissa High Court.**

As per the Hon'ble NGT Order dt. 16.01.2019 a committee was constituted vide notification No. 2855/F&E dt. 08.02.2019 and subsequent extensions of period vide No. 15681/F&E dt. 17.08.2019 and No. 2832/F&E dt.07.02.2020 under the Chairmanship of **Hon'ble (Mr.) Justice P. K. Mohanty, Retired Judge of Orissa High Court.** The Secretary, Housing & Urban Development Department, Rural Development Department, Health & Family Welfare Department, Panchayati Raj and Drinking Water Department were members of the committee with Member Secretary from State Pollution Control Board as Member convener of the Committee. The Committee holds review meeting from time to time and made field inspections to Medical Colleges Hospital Campus, Cuttack Municipal Corporation on 5 field visits on different date for verification of the compliances made by the State towards Solid Waste Management, Bio- Medical Waste Management etc. The

Committee meeting was held 11 times on different dates on 14.02.2019, 12.03.2019, 02.04.2019, 16.04.2019, 30.05.2019, 09.07.2019, 06.08.2019, 26.09.2019, 20.12.2019, 07.01.2020 and 11.02.2020 and the minutes of the meeting are placed in the final committee report. The Committee submitted to 2 interim reports on dt. 31.05.2019 and on 31.08.2019 and the final report was submitted by SPCB, Odisha on **08.05.2020** before Hon'ble NGT.

It is submitted that a website (www.slcswm.in) was maintained for uploading the public complaint and suggestions in the matter of SWM, BMW, Plastic Wastes and C & D Wastes for improvement of Waste management practice and public notices issued vide No. 5529 dated 10.06.2019 in English and vide No. 5759 dt. 13.06.2019 in Odiya version. A monthly format has been circulated for submission of information from the districts. The committee emphasised for installation of GPS in the vehicles carrying wastes in the city area with covered condition to avoid spillage in roads so also in cesspool emptier vehicle. In the interim reports submitted, the committee reviewed the status in Urban and Rural area with adhering to stipulated time line as per Rule 22 of the SWM Rules, 2016. The collection of wastes from door to door, processing in MCC and MRF with installation of MCC for bio degradable waste is monitored by the committee. The bio-remediation of legacy wastes with capping of old and abandoned sites are suggested. It was decided to give proper training and to create awareness for proper management of Solid Wastes and also stopping of indiscriminate disposal at public places. The declaration of model cities and towns are appraised to the committee. For Plastic Waste management the bye law has been circulated with proper recycling of wastes and use in cement manufacturing units in kilns as co-processing. The enforcement of prohibition order notified by FE & CC Dept. is emphasised. The status of STP and FSTP installation was reviewed. The committee submitted the interim reports to intimate the progresses made in Waste Management in the State.

Extract of Concluding Observation and recommendation of the Committee submitted during May, 2020 before Hon'ble NGT:

The State Level Committee meets every month to take a stock of the management of Solid Waste by reviewing the implementation of the provisions of the said Rules. Serious

efforts are being made to ensure implementation of the orders of the Hon'ble Tribunal and the provisions of Solid Waste Management Rules, 2016 in its letter and spirit. Follow up actions and the progresses of implementations are being monitored from time to time. The visits of the Committee to different ULBS and Hospitals indicate that there has been improvement in the implementation of various provisions of Waste Management Rules. The training imparted to the personnel engaged in sanitation work, in terms of the observation of the Hon'ble Tribunal, and the participation of the ground level workers and officers, has contributed to the improvement in the management of Solid Waste. The progress in implementation so far has taken some momentum. However, much more has to be done for further improvement in implementation of the Rules and orders of the Hon'ble Tribunal within the scheduled time frame.

The Chief Secretary of the State is reviewing the progress made in the implementation status every month through video conferencing with the Collectors. Further at the district level District Magistrates are reviewing the progress and submitting the report to the State Level Committee.

The State is abiding all the instructions issued by the committee as per recommendations made in final report for improvement in various Waste management matters and joint efforts are made in coordination with each Departments responsible for implementation of the Rule provisions.

- **Construction and Demolition Waste Management:**

It is submitted that all ULBs practise separate collection and transportation of construction and demolition (C&D) wastes to the designated place. The latitude and longitude of the places identified for disposal of C & D and uploaded in website of Housing & Urban Development (H&UD) Dept. The wastes are used for construction of road sub-grade, temporary pathways, filling of low lying areas etc. Further, three ULBs namely Bhubaneswar

Municipal Corporation, Jatni Municipality and Chatrapur NAC are processing the waste to bricks at their respective processing plants.

- **Status of Sewage Management in the State, Status of Polluted River Stretch Use of Treated Water and Coastal Management:**
- **O.A. No. 593/2017: Paryavaran Suraksha Samiti & Anr. Vrs. Union of India & Ors.”**
- **Original Application No. 673/2018, In Re: News item published in “The Hindu” authored by Shri Jacob Koshy, titled “More river stretches are now critically polluted: CPCB”**

It is submitted that the Hon’ble Supreme Court of India in W.P. (C) No. 375/ 2012, in the matter of “**Paryavaran Suraksha Samiti and Anr. Vrs. UOI & Ors.**”, while disposing the matter on **22.02.2017** at Para 12, directed for installation of Sewage Treatment Plants (STP) to be made functional in time line with installation of ETP for the industrial units for treatment of waste water. In the State there is no CETP existing. The matter was adjudicated before Hon’ble NGT and the directions issued on **28.08.2019** for 100 % treatment of sewage by the local bodies with fixation of compensation regime (Para 21) as per CPCB. The matter was also linked with O.A. No. 606/2018 with directions for submission of compliance report.

The Housing & Urban development (H & UD) Department, Government of Odisha has instructed all the local bodies (ULBs) for installation of STP and FSTP in the Urban areas to provide sanitation infrastructure and services with formulation of:

- Odisha Urban Septage Management Guidelines, 2016
- Odisha Urban Sanitation Policy, 2017 and
- Odisha Urban Sanitation Strategy, 2017
- Faecal Sludge and Septage Management Regulations, 2018

It is submitted that these regulations are circulated amongst all ULBs for adoption and to provide proper onsite sanitation activities including construction of septic tanks/soak pits, cleaning of septic tanks, deployment of septage transport vehicles or cesspool emptier vehicles, designated disposal sites and faecal sludge management with construction of faecal sludge treatment plants (FSTP) etc. The FSTP mode of treatment method is accepted

by Government of India due to low-cost method of treatment and also progress is intimated to the Central Monitoring Committee (CMC) meeting India as constituted by Hon'ble NGT during review conducted by Secretary, Ministry of Jal Shakti, Govt. of India. The CMC has already reviewed 15th Nos. of meeting (last one is on 10.01.2023) and instructions were issued for compliance to the Hon'ble NGT order.

It is submitted that as per the Odisha Urban Sanitation Policy, each ULB shall have at least one FSTP for treatment of faecal sludge generated in the households in the ULBs. Accordingly, 119 were planned for construction in 115 ULBs of the State. It is submitted that households generate faecal sludge at toilets and latrines that are contained in onsite sanitation units at household level in septic tank or pit. The grey water is generated from bath rooms, laundry and kitchen and are disposed of in backyards or into the drains. As per the Bureau of Indian Standard, IS 2470 (Part 1), the generation of septage and faecal sludge is 0.21 litres per capita per day. The total quantity of septage generated in the ULBs of the State is 1.572 million litres per day (MLD) for an estimated population of 74,87,937 inhabitants. The population residing in six major towns of Odisha namely (i) Bhubaneswar, (ii) Cuttack, (iii) Rourkela, (iv) Sambalpur, (v) Puri and (vi) Talcher constitute 38.8% of total urban population of the State. The combined faecal sludge & septage and grey water (i.e., wastewater) generated in these six towns is 313.89 MLD out of which the faecal sludge and septage quantity is 0.61 MLD.

In these six towns 13 nos. of sewage treatment plant of 370.50 MLD capacity and seven nos. of faecal sludge treatment plants have been constructed.

The total waste water generation in all the 115 ULBs is estimated to be **880 MLD**. The State has adopted the Principle of managing Faecal Sludge and Grey Water separately. The differential quantum of Grey water [880 MLD - 313.89 MLD - 0.962 MLD = 565.148 MLD] in 109 towns will be treated in decentralised approach, already piloted in the towns of Dhenkanal and Jatani.

The faecal sludge and septage from the peri-urban areas and areas not covered with sewerage system are treated in the FSTP. The cities are Bhubaneswar Municipal Corporation (MC)- 183.5 (5 nos.), Cuttack MC- 85 (3

Nos.), Puri- 20.0 (2 Nos.), Sambalpur MC- 40 (1 No.), Rourkela MC- 40 (1 No.), and Talcher- 2.0 (1 No.). All efforts are made for compliance of the order of Hon'ble NGT.

The STP and FSTP details installed are submitted as follows for the six cities which are Bhubaneswar, Cuttack, Puri, Sambalpur, Rourkela and Talcher.

Table 2: Status of STPs and FSTPs:

Sl. No.	Name of the City and Nos. of STPs	Location of STPs	STP Capacity, MLD	Type of treatment system	STP Capacity utilisation, MLD	Location of FSTP	Capacity of FSTP, MLD
1.	Bhubaneswar - 5 Nos.	Meherpali	56	SBR	14	-	-
		Basuaghai	28	SBR	16	Basuaghai	0.075
		Kochilaput	43.5	SBR	10.5	-	-
		Paikarapur	8	SBR	8	-	-
		Rokat	48	ASP	3.91	Rokat	0.075
2.	Cuttack - 3 Nos.	Matgajpur (Stabilisation pond)	33	Stabilisation Pond	0	Matagajpur	0.060
		CDA	36	ASP	17.35		
		Matagajpur	16	ASP	2.70		
3.	Puri - 2 Nos.	Mangalaghat	15	Aerated lagoon	15	Mangalaghat	0.050
		Bankimuhan	5	Stabilisation pond	5.05		
4.	Rourkela -1 No.		40	SBR	3.70	Balughat	0.040
5.	Sambalpur- 1No.		40	SBR	25	Khandual, Burla & Hirakud	0.020, 0.020 & 0.020
6.	Talcher - 1 No.		2	Stabilisation pond	2	Rani Park, Ward no-4	0.020
	Total	13 Nos	370.5 MLD		123.21 MLD		0.380 MLD

In the remaining 109 ULBs, 110 nos. of septage treatment plants have been planned. The faecal sludge generated in these 109 ULBs is 0.962 MLD. Hence, total faecal sludge generated in all the 115 ULBs is 1.572 MLD. The total treatment capacity of 119 FSTPs is 2.057 MLD. Out of the 119 FSTPs planned in the State, 110 nos. of FSTPs of combined capacity of 1.677 MLD have been commissioned. The construction of remaining 9 nos. of FSTPs of

combined capacity of 0.140 MLD (including the FSTP at Burla and Hirakud) are in progress and will be commissioned by June, 2023.

Adoption of Faecal Sludge & Septage Management method of treatment in State of Odisha in ULBs:

It is submitted that, due to growing urbanisation, sewage and septage has been emerged as one of the major pollutants for ground water contamination for which its treatment is essentially required.

The sewer network system possess a lot of challenges in terms of absence of public will, higher land requirement for Pumping Station & STP, extremely complex construction, high Capex & Opex, post construction connection issues, time consuming, Construction & Operationalization etc.

As an alternate solution to this and realising the serious effect of untreated human waste on the water bodies of the State, the Government of Odisha in 2016 decided to adopt a non-sewer, decentralised and sustainable approach towards Faecal Sludge Management (FSM). The Housing & Urban Development (H & UD) Department is the nodal Government Department implementing FSM in the Urban Local Bodies (ULBs) through Odisha Water Supply and Sewerage Board (OWSSB), Public Health Engineering Organization (PHEO) and Water Corporation of Odisha (WATCO).

FSSM in Odisha started in 2015 in two towns of the State which is at Dhenkanal and Angul under Project “Nirmal” and later on extended to eight AMRUT towns in 2017. Today, Odisha has emerged as a pioneer in implementing the FSSM program in all urban local bodies across the State.

A proper FSSM value chain includes provision of the safe user interface, containment, de-sludging, conveyance, and treatment of faecal waste before it is reused or discharged in the open environment. The faecal sludge treatment plants provide decentralized, non-sewered, low-technology, cost-effective, self-sustainable nature based, energy efficient and community-led solutions.

The faecal sludge treatment plants involve DEWATS (Decentralized Wastewater System) technology which separates the solid and liquid

components of Sludge through gravity-based flow. The faecal sludge and septage is first discharged at the receiving chamber and fed into settling-cum-thickening tank (ScT) where it undergoes solid-liquid separation. The solid part is directed to Sludge Drying Beds (SDB) regulated through sludge wet well. The leachate from sludge drying beds is collected at the leachate sump whereas the liquid part is directed to the hybrid anaerobic baffle reactor + anaerobic filter (ABR+AF) where the anaerobic breakdown of liquid component occurs through baffle reactors, which then flows to the Planted Gravel Filter (PGF) by gravity. The treated wastewater from the PGF is collected at the polishing pond with substantial reduction in BOD and pathogens, which is used for landscaping, washing of cesspool vehicles, etc. The treated bio-solids from the SDB are used as soil conditioner.

The FSTP method is adopted for black water treatment in 119 Nos. of FSTP with installed capacity of 2.057 MLD. At present 110 Nos. FSTPs are completed with treatment capacity of 1.917 MLD meant for 108 Nos. of ULBs. The rest 9 Nos. of FSTPs (0.14 MLD) is to be completed by June 2023 at the following locations:

1. Dharamgarh (10 KLD), 2. Bellaguntha (10 KLD), 3. Koraput (20 KLD),
4. Banapur (10 KLD), 5. Balugaon (10 KLD), 6. Burla (20 KLD), 7. Hirakud (20 KLD). 8. Jajpur (20 KLD) and 9. Remuna (20 KLD).

The State has addressed the challenges of sustainable sanitation through a community-driven approach by engaging and empowering women and transgender collectives across the FSSM value chain. With the objective of integrating communities in entrepreneurial ventures, ULBs have signed contracts with women and transgender SHGs and handed over the operations & maintenance of FSTPs and this community driven model has led to more ownership among the larger community and made operations of the plants more self-sustainable.

It is submitted that Cesspool emptier vehicles have been provided to the ULBs to ensure safe emptying and transportation of the contained faecal waste. So far, 209 cesspool emptier vehicles have been provided to the ULBs in the state. These vehicles are equipped with Global Positioning System (GPS) trackers to enable tracking and improvement in service delivery. Additionally,

the state has procured 22 small Cesspool vehicles of 1000 litres for ULBs to approach narrow and inaccessible lanes.

Appreciating the efforts put in FSSM, the State has received many awards and accolades at the National level ULBs as pioneers in Septage management in the country such as from FICCI-ISC, National Institute of Urban Affairs & Centre for Good Governance, Government of India.

The Grey water management system has been piloted at two ULBs at Jatni and Dhenkanal. The same is to be adopted in 109 towns except the six cities where STPs are already commissioned. The implementation of grey water management in 109 ULBs has been planned for completion by December, 2025.

It is submitted that, as an outcome of the intervention in the liquid waste management, the 19 Polluted River Stretches of the State now has been reduced to 7.

Capacity building and training:

The sanitation Workers are provided with Personal Protective Equipment (PPE) to comply with safety norms related to transport, cesspool emptying and to facilitate mechanized emptying. Training module has been developed for giving training of man power involved in handling the FSTPs in all Districts. The workshops, orientation programmes of ULB officials, district administration, Community-Based Organizations (CBOs) and cesspool emptier vehicle operators is being conducted periodically.

It is submitted that the Housing and Urban Development (H & UD) Department, Panchayati Raj & Drinking Water (PR & DW) Department and Health and Family Welfare (H & FW) Department has allocated total budget provision as follows:

Compliance to Plastic Waste Management Rules, 2016:

EA No. 13/2019 in O.A. No. 247/ 2017 (CPCB Vrs. State of Andaman & Nicobar &Ors.):

In the State of Odisha, Plastic Waste generation and disposal practice is adhered as per the Plastic Waste Management Rules, 2016. The Hon'ble NGT

in the matter of Plastic Waste Management has directed to comply the provisions in the above referred case. As per direction, the quarterly progress report is submitted regularly and for last quarter ending from July 2022 to September 2022 has been submitted to CPCB, Delhi vide SPCB memo No. 20864 dt. 09.11.2022.

The Forest, Environment & Climate Change (FE & CC) Department has taken steps for notifying the restrictions on use of plastic carry bags vide Notification No. 21103 Dated 29.09.2018 with effect from 2nd October 2018 in 5 (Five) Municipal Corporations and Puri Municipality of the State of Odisha. Subsequently vide Gazette Notification No. 1-42/2019/18441/F&E dt. 30.09.2019 Government decided to prohibit plastic carry bags and single use plastic in the remaining Municipal Corporations in the State.

It is submitted that in compliance to Rule 16 of PWMR 2016, the **State Level Monitoring Committee** is functioning under the Chairmanship of Principal Secretary of Housing & Urban Development (H & UD) Department and the 5th meeting (last one) was held on 29.03.2022. The minutes of the meeting vide Letter No. 7783 dt. 02.05.2022.

It is submitted that, under the “**PRAGATI**” programme, the implementation of provisions of PWM Rules, 2016 as amended is being monitored by **State Level Task Force (SLTF)** meeting constituted under the Chairmanship of Chief Secretary vide FE & CC Dept. Gazette Notification No. **10039 dt. 02.06.2021**. The 3rd SLTF Meeting was held on 26.08.2022.

As per the amended MoEF & CC Gazette Notification vide No. GSR 571 (E) dt. 12.08.2021, steps have been taken and the matter was discussed for implementation under Chairmanship of Chief Secretary, on the elimination of Single Use Plastic (SUP). Basing on the decisions of the meeting all the concerned Departments are intimated for implementation of direction and to make surprise inspections to prevent the use of SUP items vide FE & CC Department letter No. **13468 dt. 30.07.2022**. It is requested to conduct surprise checks in market areas and other places to collect fine to be kept in separate bank account to be maintained at ULB wise. SPCB has also issued instructions

vide order **No. 2634 dt. 19.02.2022**. The State Action Plan on prohibition on use of SUP has been approved in the SLTF Meeting and communicated to MoEF & CC vide letter No. 20125 dated 14.11.2022. The action plan has been uploaded in website of SPCB. Instruction has been issued to prescribed authorities and all Collectors for periodic checking in market to prevent SUP items & collection of fine.

- Prohibition of Polythene Carry bag of any shape, thickness and size, bottled drinking water (PET/ PETE) of less than 200ml capacity,
- Single use disposable cutleries made up of thermocol (polystyrene), polyurethane and the like; or plastic such as dish, spoon, cup, plate, glass, fork, bowl, pouch to store liquid and container etc. of any size and shape excepting for packing and selling of milk and other ancillary milk products.
- Thermocol decorative materials (flowers and the like).
- All the Municipal Commissioners and executive Officers of Urban Local Bodies to take adequate steps to implement the restrictions. The cinema hall owners are to make awareness programme.
- Centre for Environment Studies (CES), Bhubaneswar is conducting the public awareness campaign and submitting reports to the FE & CC Dept.
- The State Pollution Control Board has been empowered for ensuring closure of the industries which are not confirming the stipulation of the prohibition order.

The SPCB has submitted the Annual Report for the year 2021-22 to CPCB in compliance of Rule vide Letter No. 13293 d. 29.07.2022.

- Regarding the use of Plastic Waste as fuel in co- processing in Kilns (4 Nos.) of Cement Plants the ULBs located nearby have been requested to send the segregated Plastic Waste to the Cement plants.
- The Housing & Urban Development Department has formulated the Bye-Laws for Plastic Waste Management in which user fees and imposing fine provision has been incorporated.
- All the ULBs have been instructed for ensuring no open burning Plastic Waste.

- Enforcement squad is constituted in each ULB with members for enforcement of the provisions of PWM Rules 2016.
- The Plastic Waste has been included in the schedule of rates by Works Department for use in construction of roads. A co-ordination committee meeting was held under the Chairmanship of Director Environment cum Special Secretary on 15.11.2022 for providing the Plastic Waste for road construction in shredded form.
- The State Control Room has been established at SPCB, Head Office at Bhubaneswar for implementation of elimination of SUP intimating all concerned by publishing in newspaper.

It is submitted that the H & UD Dept. has issued circular for E waste collection in every Saturday. It is also being monitored in "Ama Sahara App" Instruction has been issued to all concerned for not to mix E-waste generated with solid wastes. In the mean-time new E- Waste (Management) Rules, 2022 has been notified by MoEF & CC vide Gazette No. GSR 801 (E) dated 02.11.2022 to be made effective from 01.04.2023 and the provisions shall be abided by the State.

Conclusion: The State of Odisha is committed for the protection of environment with respect to the compliance to different Waste Management Rules, Prevention of Water and Air Pollution including Noise Pollution, checking illegal sand mining activities, prevention of industrial accidents, proper planning through updating the District Environmental Plan from time to time, use of environmental compensation collected for restoration of environment and allocation of enhanced budget as compared to previous years for spending in a planned manner in proper coordination by the different departments.

The compliances as stated above are submitted for directions from Hon'ble NGT.

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STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
 Bhubaneswar - 751 012, INDIA

No. 20105 / IND-IV-SW-141 (Part)

Date: 29.10.2022

By Speed Post/E-mail

To

The Additional Director and DH-UPC-II,
 Central Pollution Control Board,
 Parivesh Bhawan, East Arjun Nagar, Delhi -110032

(Kind attention: Mrs Divya Sinha, Addl. Director and DH-UPC-II)

Sub: Submission of Compliance report in the matter of O.A. No. 606/2018.

Ref: Letter No. F. No. B-17011/7/MSW/2019/10239 dtd.17.11.2020.

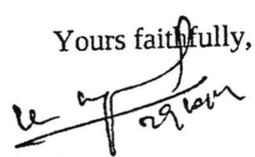
Madam,

In inviting reference to the above cited letter on captioned subject, please find enclosed herewith the quarterly compliance report for the period of July 2002 – September 2022 in prescribed format on the matter of O.A. No. 606/2018 of Hon'ble NGT relating to Solid Waste Management and Sewage Treatment & utilization.

This is for your information and necessary action.

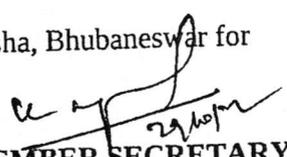
Yours faithfully,

Encl: as above


 MEMBER SECRETARY

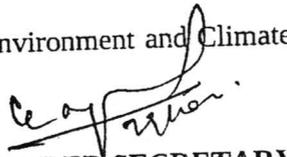
Memo No. 20106 dtd. 29.10.2022

Copy forwarded to the Principal Secretary, H&UD Dept., Govt. of Odisha, Bhubaneswar for kind information.


 MEMBER SECRETARY

Memo No. 20107 dtd. 29.10.2022

Copy forwarded to the Director, Env-cum-Special Secretary, Forest Environment and Climate Change Dept., Govt. of Odisha, Bhubaneswar for information.


 MEMBER SECRETARY



S.N.	Questions	Remarks (As on 30.09.2022)			
1	Numbers of ULBs	115			
2	Over all waste management status in States/UTs	115			
a	Quantity of MSW generated (TPD)	2,227			
b	Quantity of MSW collected (TPD)	2,227			
c	Quantity of MSW segregated & transported (TPD)	2,227			
d	Quantity of MSW processed (TPD)	1,955			
e	Quantity of MSW disposed in secured land fill site (TPD)	0			
f	Gap in Solid Waste Management UTs (TPD) [1(a)- I(d)- 1(e)]	272			
g	Solid Waste Management Plan	272			
3	Waste Collection	Existing	Target	Gap	Timeframe
a	ULBs in which waste door-to-door collection is implemented(No.)	115	115	0	Not Applicable
b	ULBs in which segregation of waste is implemented (No.)	115	115	0	Not Applicable
c	ULBs in which transportation of segregated waste is implemented (No.)	114	115	1	31-12-2022
4	Waste Processing				
a	Material Recovery facilities				
	(i) Total Capacity (TPD)				
	(ii) Number	2,180	2,250	70	31-12-2022
	(iii) Number of ULBs covered	212	219	7	31-12-2022
b	Recycling	114	115	1	31-12-2022
	(i) Total Capacity (TPD)				
	(ii) Number	2,180	2,250	70	31-12-2022
	(iii) Number of ULBs covered	212	219	7	31-12-2022
c	Composting	114	115	1	31-12-2022
	(i) Total Capacity (TPD)				
	(ii) Number	1,164.0	1,296	132.0	31-12-2022
	(iii) Number of ULBs covered	248 MCCs & 1 Mechanical Composting Plant at Berhampur	277 MCCs & 1 Mechanical Composting	29	31-12-2022
d	Biomethanation	114	115	1	31-12-2022
	(i) Total Capacity (TPD)				
	(ii) Number	Odisha has adopted a strategy to treat all biodegradable waste through Micro Composting Centres (MCC). Therefore biomethanation is not adopted in any ULB.			
	(iii) Number of ULBs covered				
e	RDF				

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S.N.	Questions	Remarks (As on 30.09.2022)			
	(i) Total Capacity (TPD)	All combustible fractions of the wastes are baled and sent to identified cement factories. Therefore, processing facilities for Refuse Derived Fuel (RDF) are not required.			
	(ii) Number				
	(iii) Number of ULBs covered				
f	Waste to Energy Plants	There is no requirement of Waste to Energy plants as of now, as the wet wastes are processed in MCCs and dry wastes are processed in MRFs.			
	(i) Total Capacity (TPD)				
	(ii) Number				
	(iii) Number of ULBs covered				
5	Waste Disposal				
a	Landfill				
	(i) Total Capacity (TPD)	All ULBs are adopting sufficient number of MCCs and MRFs to treat all wet and dry waste generated in the city that will help cities evolve as zero landfill cities. Only Berhampur Municipal Corporation is going to establish sanitary landfill as the Corporation has adopted integrated solid waste management approach.			
	(ii) Number				
	(iii) Number of ULBs covered				
6	Legacy Waste Waste management				
a	Number of dumpsites (No.)	76			
b	Quantity of Waste dumped at dumpsites (Tons)	38,96,448			
c	Number of dumpsites cleared (No.)	1			
d	Number of dumpsites in which biomining has commenced (No.)	2			
e	Time frame for clearing all dumpsites	31-12-2025			
7	Other Information				
a	Information regarding development of model towns/cities/villages	Model Cities (Bhubaneswar, Berhampur & Rourkela)/Towns (Dhenkanal, Jajpur & Chhatrapur) have been notified in the website of H&UD Department			
b	Creation of Environmental cell	Already Exists			
c	Standardization of rates for procurement of services/equipment (to do away with the tendering process) required for solid waste management	ULBs are procuring equipment through GeM Portal			

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S.N.	Questions	Remarks (As on 30.09.2022)		
		Present Status	Status at the time of last hearing	Whether directed timelines have been adhered or not?
Improvement Since Last Hearing(26.03.2019)				
	Item			
1	Door-to-Door Collection(%)	100%	88%	Yes
2	Source Segregation of waste (%)	99%	34%	Target achieved. But not within the timeline due to COVID-19 pandemic
3	Waste Processing (TPD)	1,955 (88%)	612	Slowed down, due to COVID Pandemic. The target will be achieved by 31.12.2022
4	Dumpsites Capped (No.)	0	0	Yes

S.N.	Questions	Remarks (As on 30.09.2022)		
5	Dumpsites Bio-Remediated (No.)	1 ULB Completed in Byasanagar(M) - 0.5 Lakh MT	0	Yes Work Started in 2 Municipal Corporations i.e. Bhubaneswar(MC)-19.44 Lakh MT Rourkela(MC)- 0.63 Lakh MT Tender evaluation for estimating the actual quantity of legacy waste using drone and geotechnical survey is completed and under the scrutiny of technical committee in 6 ULBs i.e. Package-I (Cuttack, Berhampur and Puri) — Package-II (Sambalpur, Bhadrak and Balasore) Rest 68 ULBs will be taken up in the 2nd phase

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. FE-ENV1-ENV-0005-2020/ 1447 / FE&CC, Date. 24.01.23
From

Dr. K. Murugesan, IFS
Director, Environment -cum- Special Secretary to Government

To

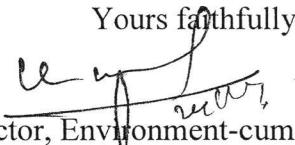
The Registrar General
National Green Tribunal. (PB),
New Delhi- 110 001

Sub: Regarding refilling of information in the matter of OA No. 606/2018 on Solid Waste Management & Sewage Management.

Sir,

In inviting a reference to the subject cited above, this is to intimate that the personal appearance of Chief Secretary, Odisha is scheduled on 27.01.2023, 10.30AM in the matter of OA No. 606/2018, compliance to Solid Waste Management and OA No. 593/2017, Sewage Management. It is for kind submission that the information submitted earlier vide letter No. 1072 dt. 19.01.2023 need modification and the modified information along with PPT is to be submitted. Therefore, the information submitted vide above letter dt. 19.01.2023 may not be uploaded and ignored. The revised information is being submitted immediately.

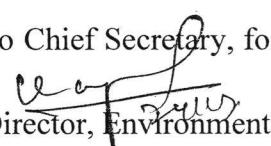
Yours faithfully,



Director, Environment-cum-Special Secretary to Government

Memo No. 1448 / FE & CC, Dt 24.01.23

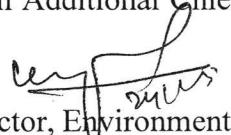
Copy forwarded to the OSD cum ex-Officio Special Secretary to Chief Secretary, for kind information Chief Secretary.



Director, Environment-cum-Special Secretary to Govt.

Memo No. 1449 / FE & CC, Dt 24.01.23

Copy forwarded to Sr. P.S. to ACS, FE & CC for kind information Additional Chief Secretary, FE & CC.

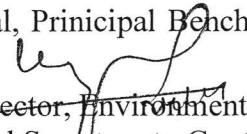


Director, Environment-cum-Special Secretary to Govt.

Judicial-ngt@gov.in

Memo No. 1450 / FE&CC, Dt 24.01.23

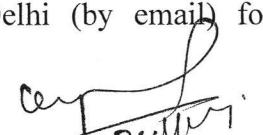
Copy forwarded to Consultant (Judicial) National Green Tribunal, Principal Bench, New Delhi for information.



Director, Environment-cum-Special Secretary to Govt.

Memo No. 1451 / FE&CC, Dt 24.01.23

Copy forwarded to Sri Soumyajit Pani, Advocate, New Delhi (by email) for information.



Director, Environment-cum-Special Secretary to Govt.

"rg.ngt@nic.in/ judicial-ngt@gov.in"

GOVERNMENT OF ODISHA

FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. FE-ENV1-ENV-0005-2020/ 1072 /FE&CC,

Dt. 19 .01.2023

From:

Dr. K. Murugesan, IFS

Director Environment Cum Special Secretary to Govt.

To

The Ld. Registrar General

Hon'ble National Green Tribunal, Principal Bench

Faridkot House, Copernicus Marg, New Delhi- 110 001

Sub: Submission of information in O.A. No. 606/2018, "Compliance to Solid Waste Management Rules, 2016" and Sewage Management in the State including other matters for presentation before Hon'ble NGT on 27.01.2023.

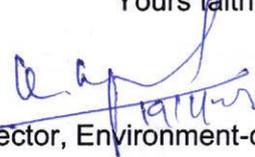
Sir,

In inviting a reference to the subject cited above, this is to intimate that the personal appearance of Chief Secretary, State of Odisha before Hon'ble NGT is scheduled on **27.01.2023**, 10.30 A.M. in VC mode.

Therefore, I am directed to enclose herewith the copy of reply on behalf of Chief Secretary, State of Odisha for kind information and placing before the Court for directions. The link may kindly be shared in email: cs.ori@nic.in/ membersecretary@ospboard.org/ env1992@gmail.com.

Encl: As above.

Yours faithfully,


Director, Environment-cum-

Special Secretary to Govt.



Memo No. 1073 / FE & CC, Dt 19.01.23

Copy forwarded to the OSD cum ex-Officio Special Secretary to Chief Secretary, for kind information Chief Secretary.


Director, Environment-cum-
Special Secretary to Govt.

Memo No. 1074 / FE & CC, Dt 19.01.23

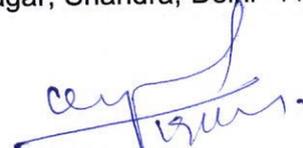
Copy forwarded to the Senior PS to the Additional Chief Secretary, FE&CC Department / P.S. to Principal Secretary, H & UD Dept./ P.S. to Principal Secretary, PR & DW Department/ P.S. to Commissioner cum Secretary, Health & Family Welfare Department for kind information of ACS, Principal Secretary and Commissioner cum Secretary respectively.


Director, Environment-cum-
Special Secretary to Govt.

Memo No. 1075 / FE & CC, Dt 19.01.23

Copy along with copy of reply & annexures forwarded to the Member Secretary, Central Pollution Control Board, Paribesh Bhawan, East Arjun Nagar, Shahdra, Delhi- 110 032 for kind information and necessary action.

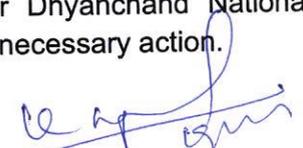
Encl: As above.


Director, Environment-cum-
Special Secretary to Govt.

Memo No. 1076 / FE & CC, Dt 19.01.23

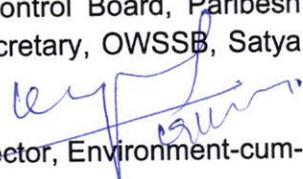
Copy along with copy of reply & annexures forwarded to the Executive Director, National Mission for Clean Ganga, Office at 1st Floor, Major Dhyanchand National Stadium, India Gate, New Delhi- 110 001 for kind information and necessary action.

Encl: As above.


Director, Environment-cum-
Special Secretary to Govt.

Memo No. 1077 / FE & CC, Dt 19.01.23

Copy forwarded to the Member Secretary, State Pollution Control Board, Paribesh Bhawan, Nilakantha Nagar, Unit- VIII, Bhubaneswar/ Member Secretary, OWSSB, Satya Nagar, Bhubaneswar for information and necessary action.


Director, Environment-cum-

Special Secretary to Govt.